

Further, Government is also working with international fora for promoting the evolution of better international internet governance-norms, through ongoing discussions. In this direction, India is actively involved in the deliberations of United Nations Group of Governmental Experts (UNGGE) on developments in the field of information and telecommunications in the context of international security. UNGGE is focusing on various issues including building cooperation for a peaceful, secure, resilient & international security and norms, rules and principles of responsible behavior by States.

#### **Availability of foodgrains**

1900. SHRIMATI RAJANI PATIL:

DR. K . V .P. RAMACHANDRA RAO:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether procurement of foodgrains during 2014-15 is expected to be low owing to low production;
- (b) if so, the details thereof;
- (c) the steps proposed to be taken to overcome the shortage of foodgrains, crop and State/UT-wise; and
- (d) whether adequate foodgrains stock is available to meet the contingency?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE):  
(a) and (b) It is too early to have an assessment of procurement in 2014-15.

(c) There are adequate foodgrain stocks available in Central pool to meet the domestic requirement.

(d) As on 01.07.2014, 212.36 lakh tonnes of rice (including unmilled paddy equivalent to 76.2 lakh tonnes of rice) and 398.01 lakh tonnes of wheat was available in the central pool. Adding the expected procurement of rice in KMS 2014-15, there would be substantially higher level of stocks available in Central Pool with Food Corporation of India (FCI) to fully meet the requirement of foodgrains in 2014-15.

#### **Clearance to arrears to cane growers**

1901. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that sugar mills owed arrears to the tune of Rs. 7000 crore to cane farmers in Uttar Pradesh;

(b) whether it is also a fact that despite various incentives given to sugar mills, these arrears are not cleared by them; and

(c) if so, the measures being taken to pressurize the State Government to see that the arrears are cleared immediately?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE):

(a) As on 15.07.2014, the dues of the sugarcane growers of Uttar Pradesh for the current sugar season 2013-14 are ₹ 6737 crores.

(b) The cane price dues mainly pertain to supply of sugarcane in the current season and are mainly on account of low realization from sale of sugar. However, the payment of cane dues to the farmers is an ongoing process and the position is changing continuously.

(c) The Sugarcane (Control) Order, 1966 stipulates payment of cane price within 14 days of supply, failing which interest at the rate of 15% per annum on amount due for the delayed period beyond 14 days is payable. The powers for enforcing this provision are delegated and vested with the State Governments/UT Administrations who have necessary field formations. The Central Government has from time to time advised the State Governments/UTs to ensure timely payment of cane dues to the farmers and to take action against the defaulting sugar mills.

The Government of Uttar Pradesh have informed that they have issued Recovery Certificates including the interest amount against 52 defaulter sugar mills and lodged 60 FIRs against the 43 sugar mills for the crushing season 2013-14.

### **Implementation of NFSA**

1902. SHRI GARIKAPATI MOHAN RAO: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the National Food Security Act, 2013 (NFSA) deemed to have come into force on 5 July, 2013; and

(b) the present status of implementation of the Act in various States particularly in Andhra Pradesh and Telangana?